

NATIONAL COMPANY LAW APPELLATE TRIBUNAL,
NEW DELHI

Company Appeal (AT) (Insolvency) No. 82 of 2017

IN THE MATTER OF:

JK Jute Mill Mazdoor Morcha

...Appellant

Versus

Juggilal kamlapat Jute Mill Company Ltd.

...Respondent

Present:

**For Appellant: Mr. Sanjeev Sen, Sr. Advocate, Mr. Ashok Kumar Jain
and Mr. Yash Raj, Advocates.**

**For Respondent: Mr. Abhijeet Sinha, Mr. C.S. Chauhan and
Mr. Saikat Sarkar, Advocates.**

O R D E R

13.02.2020 In Appeal carried to Hon'ble Apex Court against the order of this Appellate Tribunal their Lordships held that a registered trade union which is formed for the purpose of regulating the relations between workmen and their employer can maintain a petition as an "Operational Creditors" on behalf of its members. The matter has been remanded to this Appellate Tribunal as on the issues of locus of union to file application under Section 9 of the Insolvency and Bankruptcy Code, 2016, the order formulated by this Appellate Tribunal has been set aside.

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Post the Appeal 'For Hearing' on **19th March, 2020 at 2:00 PM.**

[Justice Bansi Lal Bhat]
Member (Judicial)

[V. P. Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)

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